

TO BE PUBLISHED IN PART II SECTION 3(ii) OF THE GAZETTE OF INDIA

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE AND INSURANCE)

New Delhi, the 4th July, 1975.

NOTIFICATION
INCOME-TAX

No.950(F.No.404/116/75-ITCC): In exercise of the powers conferred by sub-clause (iii) of clause (44) of Section 2 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby authorises, S/Shri T.B.Abichandani, H.S.Rao, B.N. Santani, N.K.Bam, T.M.Khadtare R.N.Bhadgaonkar, Mani Rajagopalan, K.H.Bhuraney, L.K.Athavle and P.Narayanan who are Gazetted Officers of the Central Government, to exercise the powers of Tax Recovery Officers under the said Act.

2. The undermentioned Notifications by virtue of which the Gazetted Officers mentioned against each Notification, performed the functions of Tax Recovery Officers, shall stand cancelled as and when the Gazetted Officers mentioned in para 1 take over charge as Tax Recovery Officers.

<u>Notification No. and date</u>	<u>Names of Officers</u>
187(F.No.404/1/70-ITCC) dated 23.11.70	Shri M.S. Mandapurkar
81 (F.No.404/51/71-ITCC) dated 15-3-71	S/Shri K.V. Sabnis, K.A.Pansare, P. Babaprasad.
635(F.No.404/159/74-ITCC) dated 15.3.71	S/Shri O.Somasekharan, A.S. Ahuja.
464(F.No.404/15/73-ITCC) dated 10.9.73	S/Shri M.P. Gopalkrishnan, M.S.Nevrekar.
142(F.No.404/51/71-ITCC) dated 7.5.71	Shri G.T. Hemmani
119 (F.No.404/232/72-ITCC) dated 20.6.72	Shri J.V. Paithanker

3. This Notification shall come into force with effect from the date the Officers in para 1 take over as Tax Recovery Officers.

Sd/-
(T.R. Aggarwal)

Deputy Secretary to the Government of India

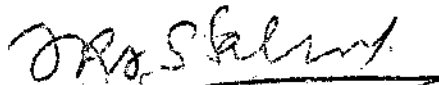
The Manager,
Government of India Press,
New Delhi.

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No. 950 (F.No.404/116/75-ITCC):

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Deputy Secretary to the Government of India

No. CC/ITCC/1001/276/RSP/75.